

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:544  
ANSWERED ON:14.07.2014  
BAIL PROCESS  
Azad Shri Kirti (JHA)

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government proposes to set up specific courts to deal with criminal matters with a long-term roster in place of 4-8 weeks benches as at present;
- (b) if so, the details thereof along with the steps taken by the Government to abolish the concept of bench hunting;
- (c) whether the Government has advised the judiciary to establish a uniform system in respect of bails, adjournments and paroles and to check the network/nexus which arrange bails and adjournments and if so, the details thereof and the steps likely to be taken by the Government in this regard;
- (d) whether a large number of convicts released on bail/parole from courts are missing;and
- (e) if so, the details thereof and the steps taken by the Government to arrest those convicts?

**Answer**

MINISTER OF LAW & JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a)to(e) Disposal of cases and day to day functioning of the courts including constitution of benches and preparation of the roster falls within the domain of judiciary.

Media reports have appeared in the recent past about the malpractice of bench hunting in the Apex Judiciary. However, as per procedure such complaints are handled `in-house` by the judiciary.

The provisions with regard to grant of bail and adjournment of proceedings in criminal trials are contained in the Code of Criminal Procedure. The individual cases are decided by the judiciary in terms of the above provisions keeping in view the unique facts and circumstances in each case.

The grant of parole is an executive function for which guidelines are generally framed by the respective State Governments. As per available data of National Crime Record Bureau (NCRB), the number of parole absconders in the country during 2012 was 563 while 201 parole absconders were arrested during the year.